## CITIZENSHIP

\*286. SHRI J. R. KAPOOR: Will the Minister for Home Affairs be pleased to state when Government propose to introduce legislation on matters relating to citizenship as contemplated in article II of the Constitution?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): The matter is under active consideration and it is expected that the Bill would be introduced in the next session of Parliament.

SHRI J. R. KAPOOR: In view of the fact that children born of the citizens of India including of course the Ministers and many Members of Parliament after the 26th January 1950 are not yet citizens of India under the Constitution and since the detailed legislation on the subject of Citizenship Rights is likely to take considerable time before it is introduced here, do Government propose to introduce a small Bill conferring Citizenship Rights on such newly born children or at least issue an Ordinance during the intervening period? Because the parents of the children are naturally anxious that their children should be citizens of India some immediate steps must be taken in the matter.

SHRI B. N. DATAR: I may assure the House that the matter is receiving the speedy attention of Government and all these difficulties mentioned by the hon. Member would be provided for by making that retrospective, if necessary.

SHRI C. G. K. REDDY: What are the principles on which this Citizenship Act would be based?

Shri B.N. DATAR: The principles have been laid down in Part II of the Constitution in article II and they deal with acquisition and termination of citizenship rights in various ways.

Mr. CHAIRMAN: The question hour is over.

An Hon. MEMBER: There is still one minute more.

## WRITTEN ANSWERS TO QUESTIONS

STATES PUBLIC SERVICE COMMISSION

\*287. SHRI J. R. KAPOOR: Will, the Minister for Home Affairs be pleased to state:

- (a) whether Government are aware of the fact that some State Public Service Commissions have in their advertisements been inviting applications for posts from the residents of the State only, or publishing that other things being equal preference shall be given to residents of the State;
- (b) whether such action is in conformity with any law contemplated in article 16 (3) of the Constitution; and
- (c) if the answer to part (b) above be in the negative, what steps Government propose to take in the matter?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR); (a) Yes.

(b) and (c). Notwithstanding the provisions of article 16 (2) any enactments and statutory rules, orders, regulations, etc., in force immediately before the commencement of the Constitution, which prescribe any requirement as to residence within a State prior to employment in or appointment to any office under that State or any local or other authority within its territory, are continued in force by article 35(b) of the Constitution. Repeal or amendment of these provisions can now be made only by an Act of Parliament.

## कलावन्तों की आर्थिक सहायता

\*२८८, श्री देवकी नन्दन नारायण : क्या माननीय शिक्षा मंत्री यह बनाने की कृपा करेंगे कि :

- (क) क्या सरकार ने कोई ऐसी योजना बनाई है जिससे हमारे देश के नामी कलावन्तों और साहित्यिकों को प्रोत्साहन देने के लिए आर्थिक सहायता दी जाये ;
  - (ख) यदि हांतोः
    - (१) सहायता किस हिसाब से व किन को दी जायेगी और उस सहायता की मियाद क्या होगी.